

(2007) 03 P&H CK 0025

High Court Of Punjab And Haryana At Chandigarh

Case No: None

Lal Singh

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision: March 8, 2007

Acts Referred:

- Criminal Procedure Code, 1973 (CrPC) - Section 439
- Penal Code, 1860 (IPC) - Section 304B, 34

Citation: (2008) 1 DMC 52 : (2007) 3 RCR(Criminal) 509

Hon'ble Judges: Satish Kumar Mittal, J

Bench: Single Bench

Final Decision: Allowed

Judgement

Satish Kumar Mittal, J.

Petitioner Lal Singh, who is father-in-law of the deceased, has filed this petition u/s 439, Cr.P.C., for grant of regular bail in case FIR No. 85 dated 7.7.2006 registered under Sections 304B/34, IPC at Police Station Dirba, District Sangrur.

2. I have heard the Counsel for the parties and gone through the contents of the FIR a well as the order dated 28.11.2006 passed by the Sessions Judge, Sangrur, vide which bail has been declined to the petitioner.

The aforesaid FIR has been registered on the complaint of Jasmel Singh, father of deceased Kiranpreet Kaur, on the allegations that his daughter committed suicide due to the harassment caused by her husband, mother-in-law and father-in-law (petitioner) for bringing more dowry.

Counsel for the petitioner contends that as far as the petitioner is concerned, who is about 60 years of age, he has been falsely implicated in the aforesaid case. In this case, at one stage the matter was investigated by the Deputy Superintendent of Police, who submitted his report dated 19.9.2006 in which it was found that

Kiranpreet Kaur was harassed by her husband and mother-in-law for not bringing more dowry, but the petitioner, who is an old man, vised to work in the fields and he was not found involved in the crime. Even on the date of the occurrence, he was working in the fields. A copy of the said report has been placed on record as Annexure P2.

3. Counsel for the respondent-State contends that though at one stage in the inquiry conducted by the Deputy Superintendent of Police, the petitioner was found innocent, but the said report was not accepted by the Senior Superintendent of Police and the challan was filed. Undisputedly, the petitioner is in custody since 15.7.2006, and till date only one witness out of 26 witnesses has been examined. The trial is not going to conclude soon. The husband of the deceased is already in custody. The mother-in-law of the deceased has already been granted regular bail by this Court vide order dated October 27, 2006 passed in Crl. Misc. No. 56504-M of 2006.

Keeping in view of the aforesaid facts, without expressing any opinion on the merits of the case, I deem it appropriate to grant regular bail to the petitioner, and he is accordingly ordered to be released on bail to the satisfaction of the trial Court.